DGS Order No. 2 of 2004

NO:7-NT(2)/2003 Dated: July 3, 2004

Whereas provisions of Section 98, Part VII of the Merchant Shipping Act, 1958, and the Merchant Shipping (Medical Examination) Rules, 2000, notified by the Central Government, provide for and prescribe the procedure of Medical Examination of Indian Seaman.

Whereas under Rule 13 of the stated Merchant Shipping (Medical Examination) Rules, 2000, it is required that the Central Government may by order in writing constitute Appellate Authority as per provisions contained in the said rules.

Whereas, inspite of persistent efforts with Government hospitals so far it has not been possible to form the said Appellate Authority at three Marine Districts, namely Mumbai, Kolkata and Chennai, due to certain administrative difficulties. This is delaying the appellate mechanism envisaged under the said rules.

Whereas under clause (1) of Section 456 of the Merchant Shipping Act, 1958 read in conjunction with Notification No. S.O. No.3144 dated 17th December, 1960 issued by Government of India, such power to exempt any condition / requirement has been delegated to Director-General of Shipping.

And whereas, the validity of earlier DG Order No. 5 of 2003 nominating Standing Medical Boards of Government hospitals of Mumbai, Kolkatta, Chennai and Port Blair as Appellate Authorities, expires on 3/7/2004

Now, therefore, the Director-General of shipping and Ex-officio Additional Secretary to the Government of India in the Ministry of Shipping is hereby pleased to extend the validity of DG order No.5 of 2003 till further 6 months w.e.f 3/07/2004.

Sd/-
(G.S. Sahni)
Director General of Shipping &
Ex. officio Additional Secretary to the Govt. of India